

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1997

ANSWERED ON:19.08.2013

TEMPORARY WORKERS

Laguri Shri Yashbant Narayan Singh;Vasava Shri Mansukhbhai D.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government is aware that the contractors get the works of permanent nature done by temporary workers in various private as well as public mines and industries;

(b)if so, the rules laid down in this regard;

(c)the number of persons found guilty of violations of the said rules along with the action taken against them during the last three years and the current year; and

(d)the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Any establishment can employ contract workers in any job or process unless it is prohibited under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970. However, the establishments engaging contract workers have to follow the statutory provisions contained in labour laws. The period of contract labour depends on the term and conditions of the contract or work/job between the Principal Employer and the contractor/worker.

(c) & (d): The data of enforcement of Contract Labour (Regulation & Abolition) Act, 1970 is at Annexure: `A`.